

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: HIGH COURT FOR THE STATE OF TELANGANA – Nomination of one serving Judicial Officer in the District Judiciary of the State to participate in Counter Terrorism Workshop conducted by CEELI Institute, Prague and FJC, Washington at Judicial Training and Research Institute (JTRI), Lucknow, Uttar Pradesh on 08.07.2023 (Saturday) and 09.07.2023 (Sunday) - **Relief Arrangements - ORDERS - ISSUED.**

- READ:**
1. NJA/Dir/Ac.Prg./2022-23/1505, e-mail from the Director, National Judicial Academy, Bhopal, dated 01.08.2022.
 2. NJA/Dir./CT-SE-02/2023/1283, e-mail from the Director, National Judicial Academy, Bhopal, dated 23.05.2023.
 3. e-mail from Registrar (Administration), National Judicial Academy, Bhopal, dated 22.06.2023.
 4. High Court's letter Roc.No.1479/SO/2022, dated 28.06.2023 from the Registrar General, High Court for the State of Telangana, Hyderabad.

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ORDER ROC.NO.2678/2023 – B. SPL., DATED:04.07.2023.

The High Court is pleased to pass the following order:

The following District and Sessions Judge, mentioned in Column No.2, vide High Court's letter 4th read above, is nominated to participate in Counter Terrorism Workshop conducted by CEELI Institute, Prague and FJC, Washington at Judicial Training and Research Institute (JTRI), Lucknow, Uttar Pradesh on 08.07.2023 (Saturday) and 09.07.2023 (Sunday).

Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	IN-CHARGE OFFICER
(1)	(2)	(3)
1.	SRI S. SHIVA KUMAR, Principal Special Court in the cadre of District Judge for trial and disposal of Commercial Disputes, Hyderabad.	III Additional Chief Judge, City Civil Court, Hyderabad.

The officer mentioned in Column No.3, will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the officer who is nominated to participate in the Workshop.

In case, the officer mentioned in column number 3, is either on leave or not available for any other reason, the Chief Judge, City Civil Court, Hyderabad, shall make alternative incharge arrangements and intimate the same to the High Court.

On return from the said Workshop, the officer mentioned in Column No.2, will resume charge of his regular post(s) and also the post(s) for which he is holding full additional charge previously.

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- NOTE:**
1. The proceedings placed in the High Court's Web Site <https://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the Workshop at the Judicial Training and Research Institute (JTRI), Lucknow (UP).
 2. **The nominated officer is entitled only for actual journey period.**


**REGISTRAR GENERAL
FAC REGISTRAR (VIGILANCE)**

To

1. The Officer and In-charge Officer.
2. The Registrar General, High Court for the State of Telangana, Hyderabad.
3. The Registrar (Administration), National Judicial Academy, Bhadbhada Road, Suraj Nagar P.O., Bhopal-462044.
4. The Director, L-2/585, Shaheed Path, Vineet Khand, Gomti Nagar, Lucknow, Uttar Pradesh - 226010.
5. The Chief Judge, City Civil Court, Hyderabad.
6. The Director, Telangana State Judicial Academy, Secunderabad.
7. The Principal Special Court in the cadre of District Judge for trial and disposal of Commercial Disputes, Hyderabad.
8. The III Additional Chief Judge, City Civil Court, Hyderabad.
9. The Pay and Accounts Officer, Hyderabad.
10. **THE SECTION OFFICERS :**
 - a) Special Officer Section
 - b) Vigilance Cell
 - c) E-Section
 - d) Work Review Cell
 - e) O.P.Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) D-Budget Section

High Court for the State of Telangana at Hyderabad.

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